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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.833 of 1995

DATE OF ORDER:17.6.96

BETWEEN:

T.NADAMUNI .. Applicant

and

1. The Director, Maintenance,  
Southern Telecom Sub-Region,  
6-1-85/10, IIInd Floor,  
Saifabad, Hyderabad 500004,

2. The Chief General Manager,  
Southern Telecom Region,  
39, Rajaji Salai,  
Madras 600 001,

3. The Chief General Manager,  
Telecom, AP, Hyderabad 500001,

4. The Director-General, Telecom,  
(representing Union of India),  
New Delhi 110 001. .. Respondents

COUNSEL FOR THE APPLICANTS: Shri C.SURYANARAYANA

COUNSEL FOR THE RESPONDENTS: SHRI N.V.RAGHAVA REDDY

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE)

JUDGEMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Shri C.Suryanarayana, learned counsel for the applicant.

2. This OA has been filed praying for direction to the respondents to step up the pay of the applicant on par with the pay of his first junior, namely, Shri K.V.Narsinga Rao, (without prejudice to his right of seeking a further revision of his pay on the basis of the



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All India seniority list or Blue Book of 1TFS Group 'B' officers) and for a consequential direction to pay him arrears of salary and other incidental benefits.

3. The respondents have filed reply wherein it is stated that the pay anomaly arose due to the junior getting his promotion after getting increments in SGJE and not due to any pay anomaly arising out of revised pay fixation. It is also stated in the reply that there is no pay anomaly with respect to another cited junior, namely, Shri P.Bhaskar Rao. Hence the pay anomaly which arose on comparison with Shri K.V.Narasinga Rao has been explained as indicated above. Further, the pay anomaly had taken place way back in 1978 and the applicant had filed this OA only on 20.4.95. The respondents submitted that on account of this delay also, filing of this OA is barred by limitation.

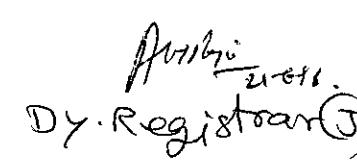
4. No rejoinder has been filed in this connection.

5. Today when the case came up for hearing, the learned counsel for the applicant submitted that he has no instructions in this connection from his client. In view of this, he is not able to submit further in regard to the issues arisen on the basis of the above reply of the respondents. In view of what is stated above the case has to be dismissed for not pursuing it properly.

6. In the result, the OA is dismissed as time-barred and also on merits. No costs.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated: 17th June, 1996  
Open court dictation.

  
Dy. Registrar (J)

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O.A. NO. 833/95

COPY TO

1. The Director, Maintenance,  
Southern Telecom Sub Region,  
6-1-85/10, II Floor,  
Saifabad, Hyderabad - 500 004.
2. The Chief General Manager,  
Southern Telecom Region,  
39, Rajaji Salai,  
Madras - 600 001.
3. The Chief General Manager,  
Telecom. A.P., Hyderabad - 500 001.
4. The Director General, Telecom,  
Union of India,  
New Delhi - 110 001.
5. One copy to Mr. C. Suryanarayana, Advocate,  
CAT, Hyderabad.
6. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC,  
CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One duplicate copy.

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COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 17/6/96

ORDER/JUDGEMENT  
D.A. NO./R.A./C.P. No.

in  
D.A. NO. 833/95

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

